

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 3277
TO BE ANSWERED ON 13.03.2020

Plastic Waste Management Centres

3277. SHRI P.P. CHAUDHARY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government proposes to set up more Plastic Waste Management Centres in addition to the proposed four centres currently;
- (b) if so, the details thereof along with the funds allocated for the same;
- (c) whether any private agency will be involved in the said initiative and if so, the details thereof;
- (d) whether the Government has conducted any studies on the concept of Zero Waste Cities and reached out to foreign Government and agencies for the same; and
- (e) if so, the details thereof along with the steps taken by the Government to implement the same in the country

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

(a) to (c) The Ministry has notified the Solid Waste Management Rules, 2016 and Plastic Waste Management Rules, 2016. The Rules prescribe the waste generators to segregate the waste at source and hand over the segregated waste to authorized waste pickers or waste collectors. Further, the Rules prescribe setting up of material recovery facilities (MRF) with sufficient space for sorting of recyclable materials. The Rules stipulate specific criteria to encourage the use of solid waste in Refuse Derived Fuel (RDF) and waste to energy plants. There are 3 RDF plants with input capacity of 1550 TPD and 218 MRF with input capacity of 14,314 TPD already established in the country. MoHUA is implementing the Swachh Bharat Mission (Urban) project under which various projects have been taken up. Under this programme during the mission period of 2014-15 to 2019-20, an allocation of Rs. 7424.24 Cr has been made for Solid Waste Management Projects.

The producers, importers and brand owners have now initiated the process to set up material recovery facilities by their own or through the Producers Responsibility Organizations (PRO) under the EPR obligation for collection of plastic waste and are tying up with the registered recyclers for the recycling of plastic waste.

(d) and (e) As per the provisions of the Rules, only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities are allowed to go to sanitary landfill sites. The rules further stipulate that every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill. The Ministry has joined hands with the Norwegian Government to work on a project bilaterally to reduce marine litter and plastic pollution. Similarly, a bilateral project with German Government to close the loop of marine litter in ecosystems is also underway.
